

17.54 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: The hon. Minister for Parliamentary Affairs wants to make a statement.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission I would like to make a statement about the business before the House tomorrow and the day after.

Since approximately 2 hours will be spent tomorrow on the discussion on the adjournment motion which you have been pleased to put down for 4 p.m. tomorrow, some of the Bills that are on the order paper of to-day and put down for tomorrow may spill over. I would, therefore, humbly beg of you and the House to permit the extension of the debate on these Bills to the day after tomorrow so that the private members' business may be taken up the day after tomorrow as is provided for, and before the private members' business is taken up, these Bills may be disposed of, and the Demands for Grants may commence on Monday.

PROF. P. G. MAVALANKAR (Gandhinagar): It is a very good and sensible suggestion.

SHRI M. V. KRISHNAPPA (Chikballapur): There is another proposal.

MR. SPEAKER: Yes, yes, Home Ministry proposal. That is there.

SHRI RAVINDRA VARMA: That will be announced later.

MR. SPEAKER: Is it the pleasure of the House to accept the suggestion made by the hon. Member?

SEVERAL HON MEMBERS: Yes.

17.57 hrs.

HINDUSTAN TRACTORS LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—Contd.

DR. VASANT KUMAR PANDIT (Rajgarh): I must make it clear in the beginning, that I am not against nationalisation and this Bill—Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill. The question arises with regard to various deposits and outstandings of many traders, small share holders and the provisions in the Bill which are not very clear in this respect. Therefore, I have moved my amendment for further consideration of this Bill which may please be taken up a little later on when we apply ourselves very deeply to all other provisions of various claims and payments of those claims.

MR. SPEAKER: Your amendment is not for postponement but for circulation. Circulation is a different matter.

DR. VASANT KUMAR PANDIT: Circulation is for public opinion. Lot of money has been blocked. Lot of people gave money with the hope that this Company will give that back one day. Therefore, it is for public opinion and for further application of the mind.

PROF. P. G. MAVALANKAR (Gandhinagar): Public opinion on what?

DR. VASANT KUMAR PANDIT: On these provisions.

MR. SPEAKER: The Bill should be passed.

DR. VASANT KUMAR PANDIT: I was appealing to the Government not to rush with the Bill. It can be made applicable retrospectively. It is already under an administrator and it is under the control of the Custodian. The hon. Minister will please explain all this in his speech.

MR. SPEAKER: How can he be in a mood to accept the amendments?

DR. VASANT KUMAR PANDIT: What provision has been made to pay all the small debts, loans and the deposits of this company?